

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.128/2004

Monday this the 15th day of March 2004.

CORAM:

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H. P. DAS, ADMINISTRATIVE MEMBER

1. Shri Shaikul Akber TK,
S/o Hamza, Thirunnikkad House,
Kavaratti,
Union Territory of Lakshadweep.
2. Sri.PP Naseer, S/o Muthu Koya,
Kunnel, Kavaratti,
Union Territory of Lakshadweep...Applicants

(By Advocate Shri.Krishna Prasad S.)

vs.

1. The Deputy General Manager,
Lakshadweep SPORTS,
(Department of Tourism & Information)
U.T. of Lakshadweep, Kavaratti.
2. The Chairman,
Lakshadweep SPORTS,
(Department of Tourism & Information),
U.T. of Lakshadweep, Kavaratti.
3. The Administrator,
Administaration of U.T.of Lakshadweep,
Kavaratti.
4. The Managing Director & CEO,
Lakshadweep SPORTS,
(Department of Tourism & Information)
U.T.of Lakshadweep, Kavaratti.
5. Sri. Muhammed Saleem Z.M.,
Suhra Manzil, Kavaratti.
6. Sri. Muhammed Hussain K.K.,
S/oP.V.P.Nalla Koya,
Police Constable, Agatti.
7. Sri. Sahid M.P.,
Mailpura, Kalpeni.
8. Saleena Beegum A.C.,
Aysheychetta, Amini.
9. Sri. Mullakoya K.,
Kadiyamada House, Androth.

(By Advocate Shri S.Radhakrishnan)

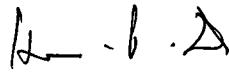
The application having been heard on 15th March 2004, the Tribunal on the same day delivered the following:

O R D E R (Oral)

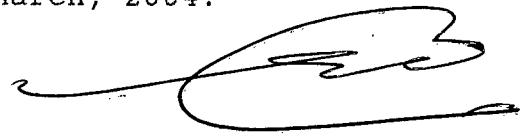
HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicant sought permission to withdraw the O.A. with liberty to approach the appropriate forum. Permission is granted. O.A. is dismissed as withdrawn with liberty to approach the appropriate forum.

Dated the 15th March, 2004.



H.P.DAS
ADMINISTRATIVE MEMBER



K.V.SACHIDANANDAN
JUDICIAL MEMBER

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